

Central Administrative Tribunal
Principal Bench, New Delhi.

CA-2439/94

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, MEMBER (A)

New Delhi this the 19th day of November, 1996.

Shri Jagroop,
S/o Shri Hardeva,
R/o Village Masoodpur,
P.O. Amroha (UP).

.... Applicant

(through Shri B.S. Mainee, advocate)

versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. The Divisional Railway Manager,
Northern Railway,
Moradabad.

3. The Permanent Way Inspector,
Northern Railway,
Amroha.

.... Respondents

(through Shri K.K. Patel, advocate)

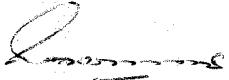
The application having been heard on 19.11.1996 the
Tribunal on the same day delivered the following:

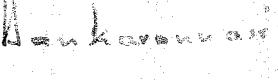
ORDER
Chettur Sankaran Nair (J), Chairman

Having heard counsel on both sides we feel
that the only direction that needs be given is to
examine whether the case of applicant is governed
by A-2 circular. We direct second respondent to
examine the matter and communicate his decision to
applicant. We make it clear that this direction by
itself will not confer a cause of action on applicant.

2. With the aforesaid direction, we dispose of the application. No costs.

Dated, the 19th day of November, 1996.


(S. P. Biswas)
Member (A)


(Chettur Sankaran Nair (J))
Chairman

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